GOVERNMENT OF INDIA COAL LOK SABHA

STARRED QUESTION NO:155
ANSWERED ON:22.08.2012
ROYALTY TO STATES
Annayyagari Shri Sai Prathap;Rawat Shri Ashok Kumar

Will the Minister of COAL be pleased to state:

- (a) the extent of corporate social responsibility followed in letter and spirit by the coal companies along with the funds earmarked for the overall development of the area affected by the coal projects;
- (b) whether various Commissions including the Twelfth Financial Commission and the State Governments have urged periodical revision of royalty and change in formula also from hybrid rate to ad valorem regime of Royalty; and
- (c) if so, the details thereof and the follow-up action taken thereon?

Answer

MINISTER OF COAL (SHRI SRIPRAKASH JAISWAL)

(a) to (c): A statement is laid on the Table of the house.

STATEMENT REFERRED TO IN ANSWER TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 155 FOR 22.8.2012 RAISED BY SHRI ASHOK KUMAR RAWAT AND SHRI A. SAI PRATAP

(a) Corporate Social Responsibility is being scrupulously followed by the coal companies. The funds earmarked under CSR in the last three years in all subsidiaries of Coal India Limited is given as under:-

(Rs. In Crores)

COMPANY 2010-2011 2011-2012 2012-2013 FUNDS FUNDS FUNDS EARMARKED EARMARKED EARMARKED

Eastern Coalfields Limited 05.00 16.50 22.67

Bharat Coking Coal Limited 13.75 14.50 23.63

Central Coalfields Limited 25.69 53.88 47.72

Western Coalfields Limited 23.00 55.82 69.72

South Eastern Coalfields 54.00 146.44 190.80 Limited

Mahanadi Coalfields Limited 52.04 82.00 91.00

Northern Coalfields Limited 36.00 93.42 119.25

Coal Mines Planning and 00.20 0.77 1.63

Coal India Limited/NEC 52.60 90.00 107.32

TOTAL 262.28 553.33 673.74

(b) & (c) The Twelfth Finance Commission, 2005 recommended inter-alia that "since royalty is an important source of revenue for some of the States, the rates of royalty should be fixed on an ad-valorem basis". Some of the coal bearing States have demanded for shifting to ad-valorem system of royalty in place of the hybrid formula based royalty rates on coal and lignite. They have also demanded for fixing the royalty @ 20% ad-valorem on coal. The Union Government has accepted the demand of coal bearing States for shifting to ad-valorem based system of royalty rates. Keeping in view the interest of consumer States and Power Sector, the Government has approved for 14% ad-valorem royalty on coal and 6% on lignite. The new royalty rates have been notified vide Notification No. GSR349(E) dated 10th May, 2012.